

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No.123/2021  
(S.W.P. No.238/2019)

Friday, this the 16<sup>th</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

T.A. No.123/2021

1. Dr. Aqib Jalal Hazar, aged 30 years  
s/o Jalal u din Hazar  
r/o Babapora Habbakadal, Srinagar
2. Dr. Deepak Kumar, aged 29 years  
s/o Buti Ram  
r/o Apna Vihar Colony Extension, Kunjwani, Jammu
3. Dr. Syed Davood Qasim, aged 29 years  
s/o Syed Mohd Qasim  
r/o Chattabugh, Budgam
4. Dr. Sonakshi Jamwal, aged 28 years  
d/o Sh. Hukum Singh  
r/o Sujmatna, Tehsil Banihal, District Ramban
5. Dr. Asma Hassan Mufti, aged 29 years  
d/o Gh. Hassan Mufti  
r/o Rawalpora, Srinagar
6. Dr. Kanav Gupta, aged 30 years  
s/o Surinder Gupta  
r/o House No.10, Phase 7, Tawi Vihar Sidhra, Jammu
7. Dr. Javid Ahmad, aged 29 years  
s/o Mohd. Shaban Changal  
r/o Sidiq Colony Sopore, Baramulla
8. Dr. Kaisar Rashid Wani, age 28 years

s/o Abdul Rashid Wani  
r/o Frisal, Kulgam

(Mr. Kaiser Ali, Advocate)

..Applicants

## VERSUS

1. State of Jammu & Kashmir through  
Commissioner/Secretary to Govt.  
Health and Medical Education Department  
Civil Secretariat, Jammu/Srinagar
2. Director, Health Services, Kashmir - Srinagar

..Respondents

(Mr. Amit Gupta, Additional Advocate General)



## ORDER (ORAL)

**Justice L. Narasimha Reddy:**

The applicants were selected and appointed as Medical Officers in the Health & Medical Education Department, Jammu & Kashmir. By the time they were selected, the applicants were studying Post Graduation Senior Residency Courses in various Institutes. They prayed for extension of time to join their duty till they complete the study. When that was not acceded to, they filed SWP No.238/2019 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to quash the condition No. 'B' incorporated in the Government order dated 14.01.2019, which required the selected candidates to complete their Post Graduation or other similar Courses within a specified time. They have also prayed for a direction to the respondents to enable them to complete the Course. An interim order was passed by the

Hon'ble High Court to the effect that the request of the applicants shall be considered within two weeks.

2. In view of reorganization of the State of Jammu and Kashmir, the SWP has been transferred to this Tribunal and renumbered as TA.Nos.123/2021.

3. It is not known as to whether the applicants have completed their studies or are continuing the study. Nothing remains to be decided at this stage.

4. The TA is accordingly dismissed. There shall be no order as to costs.



**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/sunil/dsn/sd/